

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

M.A. 231/97 with
O.A.SR 771/97] OA NO 309/97. Date of decision: 14.3.97

Between:

Smt. M.Yerukamma .. Applicant

And

Union of India, rep. by
Divisional Railway Manager,
S.C. Railway,
Vijayawada. .. Respondent

Mr. Y.Subrahmanyam .. Counsel for applicant.

Mr. V.Bhimanna, SC .. Counsel for respondents.

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri Y. Subrahmanyam, the learned counsel for the applicant.

2. In view of the circumstances explained on behalf of the applicant, I am satisfied that she is not in a position to meet the expenditure on court fee owing to acute indigence. I therefore exempt her from payment of court fee under the provisions of para 7 of C.A.T. (Procedure) Rules, 1987. MA 231/97 is thus disposed of.

3. As regards the OA SR, the same is admitted since a prima-facie case has been made out. A regular number may now be assigned to the case.

4. Further, taking into consideration the facts explained, it would be adequate, in the interest of justice, to direct the respondents to take a final decision on the application filed by the applicant for grant of ex-gratia payment in respect of her husband, Shri M.Venkanna, who passed away in 1949, and who was governed by C.P.F. Scheme. This case needs to be scrutinised and settled in

2/14/3

(14)

terms of Government of India, Deptt. of Pension and Pensioners' Welfare, O.M.No. 4/1/87-P&PW (PIC) dated 13th June, 1988. This should be done within 90 days from the date of receipt of a copy of this order and any decision that may be taken in this regard shall be communicated to the applicant within 15 days thereafter.

If it is found that the applicant is eligible to be brought under the scheme in terms of the said circular, necessary follow-up action shall be taken within one month of the date of communication of necessary order to the applicant as indicated above.

5. Thus the OA is disposed of at the admission stage.

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(H. Rajendra Prasad)
Member (Admve.)

14th March, 1997

14th March 1997
Deputy Registrar (O) CO

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(15)

O.A. 309/97

To

1. The Divisional Railway Manager,
Union of India, SC Rly,
Vijayawada.
2. One copy to Mr.Y.Subrahmanyam, Advocate, CAT.Hyd.
3. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
4. One copy to HHRP M(A) CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One spare copy.

} alongwith OA copy

pvm.

25/4/97

I COURT

TYPED BY

CHECHED BY

COMARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 14-3-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

O.A.No. 309/97 in

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

